269 Written Answers

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((b)) The	details	are a	s under:

Year;		Quantity of Banl Currency Note Pa- per actually prodi- ced at Security P- per Mill, Hoshang- had.			
			~		
		(Ť	n Metric Tonnes)		
1989-90		(Ĭ	n Metric Tonnes) 2867+7		
1989-90 1990-9t		(Ĭ			

(c) No, Sir.

(d) The following quantities of CurencylBank Note Paper for various denominations were imported during the ast three years: —

	Year		Quantity (MTs.)							
		·		· ·	··· ···	••				
1989-90		•			877·340	5				
1990-91			,		1268-770	9				
1991-92					1113-580	6				
···· · ··	· · ··	·····			·					

Customs Duty on import of Lactese

4326. SHRI JAGIR, SINGH DARD: Will the Minister of FINANCE be pleased to state:

(a) what is the difference in the rate of Customs duty for import of Lactose by Homoeopathic Manufac turers/Homoeopathic Dealers and others;

(b) whether Government are aware that a large scale import of Lactose, in excess of past consumption, is taking place by Homoeopathic Manufacturers in North India and the same is showing falsely consumed and is actually being passed to Allopathic Trade at a premium;

(c) if so, the steps taken by Custom authorities at ICD, Delhi to protect revenue in such cases; and

(d) what are the details of imports at concessional rate of custom duty of Lactose month-wise during the last three years in the coutry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Lactose is liable to a Custom duty @ 140.36 per cent Advalorem. However, Lactose conforming to Homoeopathic Pharmacopoea of India specification and imported for manufacture of homoeopathic medicines is liable to Customs duty @ 65 per cent Ad-valorem in terms of exemption Notification No. 50/91-Cus. dated 25-7-91 as amended. The benefit in terms of aforesaid notification is available to only those importers who satisfy the end-use conditions prescribed in the notification.

(b) to (d) Information is being collected and the same will be laid on the Table of the House.

Rules regarding sending of Funds abroad

4327. SHRI GOPALSINH G. SOLANKI; Will the Minister of FINANCE be pleased to state:

(a) what are the details of rules and regulations under which sending of funds abroad can be prevented; and

(b) what are he details of the steps taken under the said rules during the last two years?

THE MINISTER. OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) Remittances outside India are regulated by the Reserve Bank of India who have delegated some powers to the Authorised Dealers to allow remittances subject to certain terms and conditions and monetary/percentage other remittances which are ceilings. All not covered by the powers delegated to the Authorised Dealers are required to be referred to the RBI for approval. Without RBI's approval, such remittances would be illegal, and when such instances are noticed, the Enforcement Directorate